

**AB. No. 11 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AH Hazarika, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed 2(two) weeks' time to produce the case diary.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**CRL.PETN. No. 5 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MA Islam, Advocate, present for the petitioners.

In this present petition filed under Section 482 CrPC, the petitioners have complained that their property attached under order dated 1-10-1996 in Misc. Case No. 51 of 1996 passed by Executive Magistrate First Class, West Garo Hills, Tura in exercise of powers under Section 107/145 CrPC is still lying attached, even after seventeen years.

Issue notice to respondent , Anjali Bala Paul.

List after 4(four) weeks. Meanwhile, learned counsel for the petitioners is directed to implead the State of Meghalaya as a party and to supply copy of the petition to the learned counsel for the State. Learned counsel for the State is directed to seek instructions in the matter.

S.Rynjah

**CHIEF JUSTICE**

**CRL.REV.P. No. 5 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. R. Dhar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Heard.

This revision is directed against the order dated 8-1-2014, 10-2-2014 and 19-3-2014 passed by District and Sessions Judge, West Garo Hills, Tura in Sessions Case No. 6 of 2012, State of Meghalaya vrs. Sanoj Choudhury and others wherein Non-Bailable Warrant has been issued against the revisionist Sanoj Choudhury

From the papers on record, it appears that an FIR was lodged on 8-3-2012 which is registered as Dadenggre P.S. Case No. 4 (3) / 2012 relating to offence punishable under Section 27 of (a) (ii) of Drugs and Cosmetic Act, 1940. The allegation in the FIR is that from a rented accommodation of the petitioner, Sanoj Choudhury (accused) and one Rajiv Biswakarma (co-accused), 380 (three hundred eighty) Strips of Spomo Proxivon capsules consisting of 9120 (nine thousand one hundred and twenty) capsules and 5(five) packets of Nitrosun tablets containing 5(five) Strips per packet were recovered stored without valid license from the drug authorities. After investigation, it appears charge sheet was filed and Sessions Case No. 6 of 2012 was registered against the present revisionist and other three. From the impugned orders, it further appears that the revisionist has not put up his appearance for last several dates and finally Non-Bailable Warrants were issued against him.

In the above circumstances, this Court is not inclined to interfere with the impugned orders passed by the trial court.

The revision is summarily dismissed with the observation that if the revisionist surrenders before the trial court within a period of one week, his bail application shall be heard and disposed of without unreasonable delay.

**(Prafulla C.Pant)**  
**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 36 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. WM Sangma, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondents  
No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for  
and is allowed further 3(three) weeks' time to file the counter  
affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 50 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. SD Upadhaya, Advocate, present for the petitioner.

Mr. R.Deb Nath,CGC, present for the respondents.

Adjourned at the request of learned counsel for the petitioner.

List on Thursday (29-5-2014).

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 88 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 89 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 90 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 91 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 59 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms.Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 60 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. Y.Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 62 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 63 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 64 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 65 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 66 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 67 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 68 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 69 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 70 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 71 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 112 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 115 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 116 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 117 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 114 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 113 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. NM Mansuri, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 143 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 142 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 144 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 125 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. KN Choudhury, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 121 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. RK Jahrin, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 124 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 123 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 122 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 166 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MZ Ahmed, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 83 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S. Chakravarty, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 73 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 72 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 100 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 102 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 101 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 110 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 109 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 111 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 108 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 107 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 97 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 98 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 99 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 95 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 96 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 94 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 93 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 92 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 105 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 106 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 104 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 103 of 2014**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 178 of 2014****23-5-2014****HON'BLE THE CHIEF JUSTICE**

Mr. PK Borah, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought consolidation of two criminal cases pending against him on the basis of the plea that the petitioner cannot be made to stand two trials in respect of the same offence.

Briefly stated, one criminal case relates to Sadar. PS. Case No. 43(3) 2012 relating to offences punishable under Section 420, 468 IPC with regard to one fake certificate of one Md. Khusbuddin. It appears that during investigation, the petitioner Til Bahadur Vishwakarma was interrogated and on the basis of interrogation, his house within the limits of PS Laban was searched and another criminal case i.e. Laban PS Case No. 70(8) 2012 relating to offences punishable under Section 420, 468 IPC was registered in respect of several other fake certificates.

Learned counsel for the petitioner submitted that since both the cases have arisen out of the same offence regarding which the first offence was registered, as such he cannot be tried for the same offence twice. It is argued that the petitioner cannot be made to suffer double jeopardy for one offence.

However, from perusal of the papers on record, since two different criminal cases relating to different alleged fake certificates are registered, as such it cannot be said that the two criminal cases initiated against the petitioner are two trials of same offence. Prima facie forgeries in respect of two

different certificates are two different offences, as such this Court is unable to accept the submission of the learned counsel for the petitioner, and does not find force in the present writ petition.

Accordingly, the writ petition is dismissed summarily.

S.Rynjah

**(Prafulla C.pant)**  
**CHIEF JUSTICE**

**WP(C). No. 331 of 2013**

**23-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. PN Nongbri, Advocate, present for the petitioners.

Mrs. NG Shylla, Advocate, present for the respondents.

Affidavit-in-opposition/counter affidavit has been filed on behalf of respondent No. 1. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**